

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
IB/685/ND/2021

IN THE MATTER OF:

Shri Asthavinayak Nirmaan Engineers Contractors & Interior	...	Applicant
Versus		
Nayati Healthcare & Research NCR Pvt. Ltd.	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 15.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Pranam Jain, Adv.
For the Respondent	: Mr. Giriraj Subramanium, and Mr. Joy Banerjee, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Pranam Jain, Learned Counsel for the applicant as well as Mr. Giriraj Subramanium Learned Counsel for the respondent are present physically. At joint request, the matter was fixed for arguments today on behalf of the parties. This matter is pending since 2021. Today, Learned Counsel for the applicant seeks one short adjournment. As a last and final opportunity, adjournment is granted for arguments, failing which, next step will follow. Let this matter be posted to 18.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)